

**MOTION FOR ELECTION TO THE CENTRAL ADVISORY COMMITTEE FOR
THE NATIONAL CADET CORPS (NCC)**

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SANJAY SETH):
Sir, I move the following Motion:—

“That in pursuance of clause (i) of sub-section (1) of Section 12 read with sub-section (1A) of Section 12 of the National Cadet Corps Act, 1948 (XXXI of 1948), this House do proceed to elect, in such manner as directed by the Chairman, one Member from amongst the Members of the House, to be a member of the Central Advisory Committee for the National Cadet Corps.”

The question was put and the motion was adopted.

REGARDING NOTICES RECEIVED UNDER RULE 267

MR. CHAIRMAN: Hon. Members, I have received notices under Rule 267. The notice of Shri Sanjay Singh demands discussion over the alleged lapse of Election Commission in issuance of multiple duplicate Electoral Photo Identity Cards across the country. Shri... ..(*Interruptions*)...

SHRI TIRUCHI SIVA (Tamil Nadu): Chairman, Sir, ...

MR. CHAIRMAN: Yes, Mr. Siva.

SHRI TIRUCHI SIVA: Sir, we have given notice for a Short Duration Discussion on Delimitation. You can allow it. It is because we have already raised it in the Zero Hour. Kindly give permission for a Short Duration Discussion. We will be very pleased. Please, Sir.

MR. CHAIRMAN: The notice of Shri Samik Bhattacharya demands discussion on non-implementation of the Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan in West Bengal. One communication received, not in accordance with rules, is not being considered.

Hon. Members are fully aware of the contours — an element — that are required for consideration of these notices. Having carefully gone through that and taking note of a detailed ruling imparted earlier, in spite of best intentions at my level, I

have not been able to persuade myself to accord acceptance as these issues can be easily, effectively and impactfully raised under the listed Business during the course of the Session.

SHRI DEREK O'BRIEN (West Bengal): Sir, I would like to say something.

MR. CHAIRMAN: Yes, Mr. Derek O'Brien.

SHRI DEREK O'BRIEN: Sir, I am on Rule 29 with a request to you. Sir, during the period you were unwell — we are happy to see you back — there was a broad consensus, even at the BAC, that a Short Duration Discussion would be taken up and one of the subjects, as my colleague had said, was the EPIC duplication of Voters Cards.

SHRI TIRUCHI SIVA: And also Delimitation of Constituencies.

SHRI DEREK O'BRIEN: I will say that; let me finish speaking. It is on the duplication of EPIC Cards and the Election Commission.

SHRI TIRUCHI SIVA: Sir, there needs to be two Short Duration Discussions. One is on EPIC Cards and the other one is on Delimitation of Constituencies.

SHRI DEREK O'BRIEN: Sir, it is not anyone's intention to disrupt this House. There was no disruption even when the hon. Minister was replying to the Working of the Ministry of Railways. So, we want the House to run. Members have very important issues to raise during the Zero Hour. So, your kind consideration is needed for Short Duration Discussion on this issue. Thank you.

MR. CHAIRMAN: Hon. Members, it is very soothing because, if the House is in order, the productivity goes up, expectations of the people are fulfilled and deliberations, in accordance with rules, go a long way in helping the Government also and making people aware of the ground reality. I will confer with the leaders of the parties and come back to the House at the earliest. Now, Matters raised with permission, popularly known as Zero Hour. I recollect my days, when I started my parliamentary career in 1989, when we used to have heroes of Zero Hour. Zero Hour then was not very regulated. Fortunately, over the years, this has developed as an institution and evolved as a structured mechanism. Now, Shri Imran Pratapgarhi — Demand to restart UPSC residential coaching centre at Haj House, Mumbai.
